

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-156(PB)/2017

IN THE MATTER OF:

Reliance Commercial Finance Ltd.

.....Petitioner

v.

Ved Celluse Ltd.

.....Respondent

SECTION : UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (J)

For the Petitioner(s) :

Shri Rakesh Wadhwa, IRP

Shri Harsh Sinha, Adv.

Shri Shreyansh Rastogi, Auth. Rep.

For the Respondent(s) :

ORDER

Notice to show cause for 6th September, 2017 to the Bank of India, A 1 11, Krishna Nagar Branch, Krishna Nagar, Delhi-110051 be issued as to why the resolution proposal submitted by the Insolvency Resolution Professional (Annexure-10) be not accepted. The Interim Insolvency Resolution Professional is requested to remain present on the date of hearing.

List the matter on 6th September, 2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
(MEMBER JUDICIAL)